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essets of Ministers and Members of Parliament.

Bills-Intd.

SPEAKER: MR. DEPUTY The question is:

"That leave be granted to in-troduce a Bill to provide for declaration and public scrutiny of assets of Ministers and Members of Parliament."

The motion was adopted.

PROF. MADHU DANDAVATE Lintroduce the Bill.

15 24 hrs.

CONSTITUTION (AMEND-MENT) BILL*

(AMENDMENT OF ARTICLE 37, ETC.)

PROF. MADHU DANDAVATE (Rajapur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adobted.

PROF. MADHU DANDAVATE: I introduce the Bill.

15 34 hrs.

CONSTITUTION (AMEND-MENT) BILL*

(AMENDEMENT OF ARTICLE 16)

HARISH CHANDRA SHRI SINGH RAWAT (Almora): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India.

The motion was adopted.

SHRI HARISH CHANDRA SINGH RAWAT: I introduce the Bill.

15.35 hrs.

CONSTITUTION (AMEND-MENT) BILL*

(AMENDMENT OF ARTICLE 16)

SHRIMATI CHENNUPATI VIDYA (Vijayawada): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India.'

The motion was adopted.

SHRIMATI **CHENNUPATI** VIDYA: Sir, I introduce the Bill.

15.35 hrs.

CANTONMENTS (AMEND-MENT) BILL

AMENDMENT OF SECTION 15, ETC).

SHRI HARISH CHANDRA SINGH RAWAT : (Almora) : I beg to move for leave to introdue a

^{*}Published in Gazette of India Extraordinary, Part-II, Section 2 dated 24-12-81.